

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 89/ 2014-Customs (N.T.)

New Delhi, dated 26th September, 2014

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional Commissioner or Joint Commissioner of Customs, (Adjudication), C.R. Building, Queen's Road, Bengaluru-560001 to act as an adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Additional Commissioner or Joint Commissioner of Customs (Adjudication), C.R. Building, Queen's Road, Bengaluru-560001
- (ii) the Deputy Commissioner or Assistant Commissioner of Customs (Adjudication), C.R. Building, Queen's Road, Bengaluru-560001

for the purpose of adjudicating the matters relating to show cause notices pertaining to M/s Beninca Automations Pvt. Ltd., 112/1, 3rd floor, Lalbagh Fort Road, Minerva Circle, Bengaluru-560004 issued *vide*, DRI F.No.718(ii)12/Seiz/PRU/13-14 dated 7th June 2013 by the Assistant Director, Directorate of Revenue Intelligence, Regional Unit, Patna.

[F.No. 437/72/2013-Cus IV]

(R.P.Singh)
Director (Customs)